

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO. 2771
(TO BE ANSWERED ON 02.08.2017)**

NUMBER OF PRIVATE SATELLITE T.V. CHANNELS

2771. SHRI INNOCENT

Will the Minister of INFORMATION & BROADCASTING be pleased to state:

- a) the number of private satellite TV channels which have been granted permission in the country, so far;
- b) the details of spectrum being used by each of these television channels to uplink or downlink their respective signals, channel-wise; and
- c) whether a number of channels have not started broadcasting despite obtaining necessary permission and if so, the reasons therefor and the action taken by the Government against them?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING { COL. RAJYAVARDHAN RATHORE (Retd.)}

(a) As on 30.06.2017, a total number of 1078 permissions have been issued for uplinking and downlinking of Private Satellite TV Channels, out of which 195 permissions have been cancelled so far.

(b) After the permission for uplinking of a channel is issued by M/o I & B, the Wireless Planning & Coordination Wing, Department of Telecom, assigns frequency spectrum (band width) to the teleport operators to enable them to uplink such TV channels. The typical value of bandwidth/data rate required to transmit (uplink/downlink) TV channels are calculated as below in two categories of transmission:

TV Broadcasting with platform	Bit Rates Per Channel (in Mbps)
	Typical
SDTV with MPEG-2	3
SDTV with MPEG-4	1.5
HDTV with MPEG-2	16
HDTV with MPEG-4	8

c) As per the Roll out Obligations for operationalization of Private Satellite TV channels furnished under the clauses 2.5.1 & 3.5.1 of Uplinking Policy Guidelines,2011 and 5.9 of Downlinking Policy Guidelines, 2011, the applicant companies are required to operationalize the permitted TV channels within one year from the date the permission is granted by the Ministry of I & B.

Whenever an instance comes to the notice of this Ministry where the company fails to fulfil the above roll out obligation, action is taken against the company under the clauses 2.5.2 & 3.5.2 of Uplinking Policy Guidelines and clause 5.9 of Downlinking Guidelines which entails the forfeiture of PBG and cancellation of permissions.
